



**ADHOC COMMITTEE**  
**BAR COUNCIL OF MEGHALAYA,**  
**SHILLONG.**

**NOTIFICATION**

HCM. II/50/2014-Estt/815

Dated Shillong 27<sup>th</sup> October, 2022

It is hereby notified to all specially, the newly elected learned members concerned that the following are the schedules for election to the post of Chairman and Vice Chairman from amongst the **15 (fifteen)** newly elected members of the Bar Council of Meghalaya, Shillong and therefore, interested learned members may file the nomination papers as given below :-

1. **28<sup>th</sup> October, 2022 to 4<sup>th</sup> November, 2022 till 5 p.m.** - For filing of nomination papers.
2. **7<sup>th</sup> November, 2022 till 2 p.m.** - For withdrawal of nomination papers in writing if any and scrutiny of the nomination paper at **4 p.m.**
3. **8<sup>th</sup> November, 2022** - For publication of list of candidates validly nominated.
4. **11<sup>th</sup> November, 2022 at 11 a.m.** - For holding of election by secret ballots in the premises of the **High Court of Meghalaya Bar Association, Shillong** and declaration of result thereof.
5. Interested Candidates are requested to collect the nomination papers <sup>from</sup> ~~on~~ **27<sup>th</sup> October, 2022** from the **Returning Officer.**
6. The election to the office of Chairman and Vice Chairman shall be in democratic process of secret ballots as per rules.
7. If there be only one candidate each for the office of Chairman and Vice Chairman, such candidate shall be declared to be duly elected.

RETURNING OFFICER  
ADHOC COMMITTEE  
BAR COUNCIL OF MEGHALAYA,  
SHILLONG

Memo No. HCM.II/50/2014-Estt/ 815-A

Dated Shillong 27<sup>th</sup> October, 2022

**Copy to:**

1. The Advocate General, High Court of Meghalaya, Shillong for favour of kind information.
2. Shri K.S. Kynjing, Sr. Advocate, High Court of Meghalaya, Shillong for favour of kind information and necessary action.





3. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Williamnagar/Tura/Baghmara/Resubelpara/Ampati/Khliehriat/Mawkyrwat for favour of kind information and necessary action.
4. The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
5. The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division, Dadenggre Sub-Division for favour of kind information and necessary action.
6. The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for information and necessary action for favour of kind information and necessary action.
7. Shri. T.T. Diengdoh, Sr. Advocate, High Court of Meghalaya, Shillong for favour kind information and necessary action.
8. Shri. S.P. Mahanta, Sr. Advocate, High Court of Meghalaya, Shillong for favour kind information and necessary action.
9. Dr. Nitesh Mozika, Sr. Advocate, High Court of Meghalaya, Shillong for favour kind information and necessary action.
10. Shri. Kaustav Paul, Sr. Advocate, High Court of Meghalaya, Shillong for favour kind information and necessary action.
11. Shri. Subir Ranjan Sen, Advocate for favour kind information and necessary action.
12. Smti. N.G. Shylla, Advocate, for favour kind information and necessary action.
13. Shri. Devorsi G. Momin, Advocate for favour kind information and necessary action.
14. Shri. Kishore Ch. Gautam, Advocate for favour kind information and necessary action.
15. Shri. Paul Roy Paske, Advocate for favour kind information and necessary action.
16. Shri. Sujit Dey, Advocate for favour kind information and necessary action.
17. Smti. Sowanki Luckina Phyllei, Advocate for favour kind information and necessary action.
18. Shri. Heletson Nongkhlaw, Advocate for favour kind information and necessary action.
19. Shri. Nelson Kharnabi, Advocate for favour kind information and necessary action.
20. Th. Rakesh Singh, Advocate for favour kind information and necessary action.
21. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
22. The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.
23. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for kind information and necessary action.
24. The President/Secretary, Nongpoh Bar Association, Nongpoh, for kind information and necessary action.
25. The President/Secretary, Nongstoin Bar Association, Nongstoin, for kind information and necessary action.
26. The President/Secretary, Tura Bar Association, Tura, for information and necessary action.
27. The President/Secretary, Williamnagar Bar Association, Williamnagar, for kind information and necessary action.
28. The President/Secretary, Khliehriat Bar Association, Khliehriat for kind information and necessary action.
29. The President/Secretary, Baghmara Bar Association, Baghmara for kind information

and necessary action.

30. The President/Secretary, Resubelpara Bar Association, Resubelpara for kind information and necessary action.

31. The President/Secretary, Ampati Bar Association, Ampati for kind information and necessary action.

32. The President/Secretary, Mawkyrwat Bar Association, Mawkyrwat for kind information and necessary action.

✓ 33. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.

34. Notice Board.

35. Office File.

  
RETURNING OFFICER  
ADHOC COMMITTEE  
BAR COUNCIL OF MEGHALAYA,  
SHILLONG.



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27/10/22